

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

FRIDAY, THE TWENTIETH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 196 OF 2015

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 02.07.2012 passed in I.T.A.No. 914/Hyd/2010 for Assessment year 2006-07 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'B', Hyderabad, preferred against the Order dated 31.03.2010 passed in Appeal No. 343/DC-3(3)/CIT(A)-IV/2008-09 on the file of the Commissioner of Income Tax (Appeals) – IV, Hyderabad for Assessment Year 2006-07, preferred against the Assessment Order dated 11.12.2008 passed in GIR No. AAGCS7099Q/SE-77 on the file of the Deputy Commissioner of Income Tax 3(1), Hyderabad.

**Between:**

Commissioner of Income Tax - III, IT Towers, A.C.Guards Hyderabad

...Appellant

**AND**

M/s. Sentini Ceramica Private Limited, Plot No.1229, Road No.60 Jubilee Hills  
Hyderabad - 500 034

...Respondent

**Counsel for the Appellant : Mr. J.V. Prasad, Senior Standing Counsel for  
Income Tax Department**

**Counsel for the Respondent : Ms. K. Prabhabati, representing  
Mr. K. Vasant Kumar**

**The Court delivered the following:**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**INCOME TAX TRIBUNAL APPEAL No.196 of 2015**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

Ms. K.Prabhabati, learned counsel representing Mr. K.Vasant Kumar, learned counsel for the respondent.

2. This appeal under Section 260A of the Income Tax Act, 1961 has been filed against the order 02.07.2012 passed by Income Tax Appellate Tribunal, Hyderabad Bench 'B' Hyderabad in ITA.No.914/Hyd/2010.

3. Learned Senior Standing Counsel for the Revenue while inviting the attention of this Court to the memo seeking withdrawal of the appeal filed on behalf of the appellant submits that the dispute between the parties has been resolved under Vivad Se Viswas Scheme, 2024.

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4. In view of the aforesaid, learned Senior Standing Counsel for the Revenue seeks leave of this Court to withdraw the appeal.

5. Accordingly, the appeal is dismissed as withdrawn.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO  
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench 'B', Hyderabad.
2. The Commissioner of Income Tax (Appeals) – IV, Hyderabad.
3. The Deputy Commissioner of Income Tax 3(1), Hyderabad.
4. One CC to Mr. J.V. Prasad Senior Standing Counsel for Income Tax Department [OPUC]
5. One CC to SRI. K VASANTKUMAR, Advocate [OPUC]
6. Two CD Copies

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HIGH COURT

DATED:20/12/2024

JUDGMENT

ITTA.No.196 of 2015



APPEAL IS DISMISSED AS WITHDRAWN

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